

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 170/TL/2012

Subject : Application under section 14 (a) of the Electricity Act, 2003 for grant of Inter-State Transmission Licence to ACB India Limited for Chakabura-Bharari System.

Date of hearing : 4.7.2013

Coram : Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : ACB India Limited

Respondents : Power Grid Corporation of India Limited
Spectrum Coal and Power Ltd.
Maruti Clear Coal and Power Ltd.
Gujarat Urja Vikas Nigam Limited

Parties present : Shri Sanjeev K. Bhardwaj, Advocate, ACBIL
Shri H.M. Jain, ACBIL
Shri M.G. Ramachandran, Advocate, GUVNL

Record of Proceedings

Learned counsel of the petitioner submitted that the Commission has already heard the matter and requested for early disposal of the petition.

2. The Commission observed that the petition is being examined for granting transmission licence for the subject dedicated transmission line as evacuation of power by more than one generator on the said transmission line is involved.

3. Learned counsel for GUVNL submitted that in such a situation, issue of sharing of transmission charges would arise on which the DICs need to be heard under the PoC regime. Learned counsel further submitted that the dedicated transmission line is not to be used by any other constituents of the Western Region and the capacity of the dedicated transmission line will be utilized by the three generating companies only.

4. After hearing the parties, the Commission observed that the matter will be examined from all possible angles before the final order is issued. The Commission

clarified that in case the Commission decides to issue transmission licence, the same will be done only after hearing the DICs.

5. Subject to the above, order in the petition was reserved.

By order of the Commission,

**Sd/-
(T. Rout)
Joint Chief (Law)**